

Sl. No. 11A

NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.04.2024 AT 01:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/16/9/AMR/2020	Rest. A (IBC)/2/2023	Sec. 60(5) of IBC, r/w Rule 11 of NCLT Rules 2016	M/s. Beta Edibles Processing Pvt Ltd Vs. M/s. Sudalagunta Sugars Limited

ORDER

Present: Ms. Rohini Rao, Proxy counsel for the OC.

CP is re-opened. Ld. Counsel for the OC, shall issue notice to the CD by informing the next date of hearing and file a compliance memo well before the next date of hearing. List the matter on 07.06.2024.

Rest. A (IBC)/2/2023 in CP(IB)/16/9/AMR/2020:

Present: Ms. Rohini Rao, Proxy counsel for the Applicant.

As the order in CP (IB)/130/9/AMR/2022 has already been set aside vide order dated 23.06.2023. Therefore, the present application is allowed and CP(IB)/16/9/AMR/2020 is restored. Accordingly, Rest.A(IBC)/2/2023 is allowed and disposed of.

Sd/L

SANJAY PURI  
MEMBER (TECHNICAL)

Sd/L

RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)